



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 90 Dispur, Tuesday, 14th February, 2023, 25th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 13th February, 2023

No. LGL.260/2022/19.--The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

**ASSAM ACT NO. VII OF 2023**

(Received the assent of the Governor on 9th February, 2023)

**THE PUBLIC GAMBLING (EXTENSION TO MIZO DISTRICT)**

**(REPEALING) ACT, 2022**

## AN ACT

to repeal the Public Gambling (Extension to Mizo District) Act, 1962.

**Preamble**

Whereas it is expedient to repeal the Public Gambling (Extension to Mizo District) Act, 1962:

Assam Act  
No. XIII of  
1962

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Public Gambling (Extension to Mizo District) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

**Repeal and  
savings**

2. (1) The Public Gambling (Extension to Mizo District) Act, 1962, to the extent relating to the State of Assam is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act  
No. XIII of  
1962

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.